

ACT No. VII OF 1928.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 27th March, 1928.)

An Act further to amend the Indian Tariff Act, 1894, for certain purposes.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1894, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Tariff (Amendment) Act, 1928. Short title and commencement.

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

2. In the Second Schedule to the Indian Tariff Act, 1894, there shall be made the amendments specified in the Schedule to this Act. Amendment of the Second Schedule to Act VIII of 1894.

THE SCHEDULE.

(See section 2.)

AMENDMENTS TO THE SECOND SCHEDULE TO THE INDIAN TARIFF ACT, 1894.

1. In sub-head (e) of Item No. 12, for the words "which may be maintained and organized for Imperial Service" the words "being a unit notified in pursuance of the First Schedule to the Indian Extradition Act, 1903," shall be substituted. of 1903.

2. In Item No. 14, after the word "QUININE" the following words shall be added, namely:—

"and alkaloids derived from other sources which are chemically identical with alkaloids extracted from cinchona bark."

3. In

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Price 1 anna or 1½d.]

3. In Item No. 15, after the words "spraying machines" the following words shall be inserted, namely:—

"beet pullers, broadcast seeders, corn pickers, corn shellers, culti-packers, drag scrapers, stalk cutters, huskers and shredders, potato planters, lime sowers, manure spreaders, listers, soil graders."

4. In Item No. 16, after the words "cream separators" the words "milking machines" shall be inserted.

5. In sub-head (4) of Item No. 18A, after the word "materials" the brackets and words "(other than cotton, hair and canvas ply)" shall be inserted.

6. In Item No. 18C, the word "aluminium" shall be omitted; and for the words "lead and rule cutters" the words "lead cutters, rule cutters, slug cutters" shall be substituted.

7. In Item No. 20, after the word "coin" the following words shall be added, namely:—

"and gold and silver sheets and plates which have undergone no process of manufacture subsequent to rolling."

8. After Item No. 21A, the following Item shall be inserted, namely:—

"21B | PAPER MONEY."

9. In Item No. 24, for the words "and manuscripts" the words "manuscripts, and illustrations specially made for binding in books" shall be substituted.

10. After Item No. 24, the following Item shall be inserted, namely:—

"24A | LIGHT SHIPS."

and Items Nos. 24A and 24B shall be re-numbered as 24B and 24C, respectively.

11. After Item No. 24C, as so re-numbered, the following Item shall be inserted, namely:—

"24D | STONE prepared as for road metalling."

12. After

12. After Item No. 25, the following Item shall be inserted, namely:—

" 25A	INSIGNIA AND BADGES of official British and Foreign Orders."	
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13. In Item No. 26, after the word "SPECIMENS" the words "MODELS AND WALL DIAGRAMS" shall be inserted.

14. After Item No. 27, the following heading and Item shall be inserted, namely:—

" FRUITS AND VEGETABLES.

		Rs. a.
27A	CURRENTS. Cwt.	1 4."

15. After Item No. 43, the following heading and Item shall be inserted, namely:—

" MACHINERY.

43A	COTTON, HAIR AND CANVAS PLY BELT- ING for machinery.	<i>Ad valorem</i> .	5 per cent."
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and Item No. 43A shall be re-numbered 43B.

16. After Item No. 45A, the following Item shall be inserted, namely:—

" 45B	YARN (excluding cotton yarn) such as is ordinarily used for the manu- facture of belting for machinery.	<i>Ad valorem</i> .	5 per cent."
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17. In Item No. 46C, the words "excluding white Portland cement" shall be added.

18. In Item No. 59, for the word "Company" the word "Administration" shall be substituted.

19. In Item No. 63, for the word "water-tank" the word "water-tanks", and for the word "company" the word "administration" shall be substituted.

20. In Item No. 67, after the word "preserved" the words "not otherwise specified" shall be added.

21. In Item No. 85, the brackets, words and figures, "(see Nos. 132 and 133)" and "(see Nos. 100A and 134)" shall be omitted.

22. In

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22. In Item No. 91, after the word "APPLIANCES" the words and brackets "(including plated surgical instruments)" shall be inserted.

23. In Item No. 99, the brackets, words and figures "(see No. 21)", "(see No. 21A)" and "(see Nos. 155 and 156)" shall be omitted, and after the word "unused" the words "and paper money" shall be inserted.

24. In Item No. 100, after the word "silk", where it occurs for the first time, the words "and silk mixtures" shall be inserted, and the brackets, words and figures "(see No. 134)", where they occur in two places, and the brackets, words and figures "(see No. 22)" shall be omitted.

25. In Item No. 103, for the words "other than Portland cement" the words "excluding Portland cement other than white Portland cement" shall be substituted.

26. In Item No. 118, the words "but excluding stone prepared as for road metalling" shall be added.

27. In Item No. 129, the words "excluding surgical instruments" shall be added.

28. In Item No. 132, after the word "wire" the words "gold leaf" shall be inserted, and after the word "sorts" the words "not otherwise specified" shall be added.

29. In Item No. 133, after the word "wire" the words "silver leaf" shall be inserted, and after the word "sorts" the words "not otherwise specified" shall be added.

30. In Item No. 138, for the words "including photographs and picture postcards" the brackets and words "(including photographs and picture postcards), not otherwise specified" shall be substituted.